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NEW DELHI: THE 15TH JUNE, 1979.

NOTIFICATION  
INCOME TAX

No.2863(F.No.404/111(TRO-Jaipur)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri Mala Ram being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Mala Ram takes over charge as Tax Recovery Officer.

Sd/-  
(H. VENKATARAMAN)  
DEPUTY SECRETARY, TO THE GOVERNMENT OF INDIA

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